Directorate General of Foreign Trade UdyogBhawan DES-V Section

The Meeting No.07/AM-17 for the licensing year 2016-17 to consider the cases under Duty Exemption Schemes (Chapter-4) was due for 07.07.2016 and actually held on 14.07.2016 in Conference Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri V.K. Kohli, Director	TC office, Noida
2.	Shri K.C. Meena, DDG	DGFT
3.	Shri Barinder Singh, Assistant Director	DC(MSME)
4.	Shri Nand Lal, Consultant	DIPP
5.	Shri R.L.Meena, FTDO	DGFT

At the outset the Minutes of NC-V Meeting No.06/AM-17 dated 26.06.2016 were taken up for ratification. As there was no amendment to the same, the above referred minutes were adopted for implementation by the Committee without any amendment. The agenda for meeting No.07/AM-17 dated 07.07.2016 was taken up for discussion and the decision taken in respect of each case is enumerated below

MEETING NUMBER

: 7/84-ALC3/2016 **MEETING DATE** : 07.07.2016

	Case No.:2/7/84-ALC3/2016	Party Name:PASHUPATI POLYTEX PVT. LTD.	Meet No/Date:7/84- ALC3/2016 07.07.2016	Status: Deferred
1	HQ File :01/84/050/00091/AM17/	RLA File :61/24/040/00081/AM14/	Lic.No/Date:6110001156 06.03.2014	Defer Date:04.08.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to Deptt. of IPP for examine/ comments of the case. NC decided to wait for their comments. The case stands deferred for re-listing on 04.08.2016.

	Case No.:6/14/84-ALC3/2015	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:7/84- ALC3/2016 07.07.2016	Status:Deferred
2	HQ File :01/84/050/00094/AM16/	RLA File :35/24/040/00007/AM16/	Lic.No/Date:3510044747 28.05.2015	Defer Date:04.08.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm's reply has been sent to DC (MSME) and TC, Noida on 27.10.2015. NC decided to wait for their comments. The case stands deferred for re-listing on 04.08.2016.

	Case No.:26/14/84-ALC3/2015	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:7/84- ALC3/2016 07.07.2016	Status: Deferred
3	HQ File :01/84/050/00114/AM16/	RLA File :35/24/040/00008/AM16/	Lic.No/Date:3510044748 28.05.2015	Defer Date:04.08.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm's reply has been sent to DC (MSME) and TC, Noida on 27.10.2015. NC decided to wait for their comments. The case stands deferred for re-listing on 04.08.2016.

07.07.2016

Case No.:27/14/84-ALC3/2015 Party Name:LOYAL TEXTILE Meet No/Date:7/84-MILLS LTD Met No/Date:7/84-ALC3/2016

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HQ File :01/84/050/00115/AM16/

RLA File :35/24/040/00006/AM16/

Lic.No/Date:3510044746 28.05.2015

Defer Date:04.08.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm's reply has been sent to DC (MSME) and TC, Noida on 26.10.2015. NC decided to wait for their comments. The case stands deferred for re-listing on 04.08.2016.

Case No.:3/7/84-ALC3/2016

:01/84/050/00092/AM17/

Party Name: SRF LIMITED

Meet No/Date:7/84-

Status: Deferred

ALC3/2016 07.07.2016

12.06.2015

HQ File

RLA File

:04/24/040/00005/AM16/

Lic.No/Date:0410160670

Defer Date:04.08.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to Deptt. of IPP for examine/ comments of the case. NC decided to wait for their comments. The case stands deferred for re-listing on 04.08.2016.

Case No.:3/14/84-ALC3/2015

Party Name: LOYAL TEXTILE

Meet No/Date:7/84-

Status: Deferred

MILLS LTD

ALC3/2016 07.07.2016

HQ File 6 :01/84/050/00091/AM16/ RLA File :35/24/040/00014/AM16/ Lic.No/Date:3510044759

Defer Date:04.08.2016

16.06.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm's reply has been referred to DC (MSME) and TC, Noida on 27.10.2015. NC decided to wait for their comments. The case stands deferred for re-listing on 04.08.2016.

Case No.:4/14/84-ALC3/2015

:01/84/050/00092/AM16/

Party Name: LOYAL TEXTILE

Meet No/Date:7/84-

Status: Deferred

MILLS LTD

ALC3/2016

07.07.2016

HO File

RLA File

:35/24/040/00015/AM16/

Lic.No/Date:3510044760

Defer Date:04.08.2016

16.06.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm's reply has been referred to DC (MSME) and TC, Noida on 27.10.2015. NC decided to wait for their comments. The case stands deferred for re-listing on 04.08.2016.

Case No.:12/14/84-ALC3/2015

Party Name: LOYAL TEXTILE

:35/24/040/00013/AM16/

Meet No/Date:7/84-

MILLS LTD

ALC3/2016 07.07.2016

Status: Deferred

HO File

:01/84/050/00100/AM16/

RLA File

Lic.No/Date:3510044758 Defer Date:04.08.2016

16.06.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm's reply has been referred to DC (MSME) and TC, Noida on 27.10.2015. NC decided to wait for their comments. The case stands deferred for re-listing on 04.08.2016.

Case No.:3/19/84-

Party Name:LOYAL

Meet No/Date: 7/84-

ALC3/2015

TEXTILE MILLS LTD

ALC3/2016

Status: Approved

HQ File

:01/84/050/00156/AM16/

RLA File

:35/24/040/00020/AM16/

07.07.2016

Lic.No/Date:3510044772

10.07.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The committee decided to ratify the norms as per written comments of TC, Noida vide their letter No.21(28)/15/Adv.Lic/RON/223 dated 12.07.2016, the recommendation based upon the TXC office letter No. 28/2/2016/Wvg.24 dated 22.06.2016 as detailed below:

S.No.	Export Product	Export Quantity		Import item	Quantity allowed											
1.	100% Cotton woven	15000 Mtr	1.	Raw Cotton	3577.50 kg											
	dyed fabrics with flame		2.	Vat dyes	40.500kg @15 gms/kg											
	resistant finish (120		3.	Pyrovatex CP-LF	1134.00 kg @ 420 gms/kg											
	GSM) quilted with 95% Meta Aramid fibre and 5% Para Aramid fibre blended knitted fabric (100GSM)		4.	Knittex CHN	135.00 kg@50 gms/kg											
															5.	Ultraphill DCW
				6.	Invadine PBN	13.50 kg@10gms/kg										
							7.	Polyvinyl Alcohal	27.00 kg@10 gms/kg							
								8.	Meta Aramid Fibre	2351.25 kg						
			9.	Para Aramid Fibre	123.75 kg											
			10.	FR Thread	99.00 kg											
			11.	Furnace Oil	As per Fuel Policy											

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:4/19/84- ALC3/2015	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:7/84- ALC3/2016 07.07.2016	Status:Approved
HQ File	RLA File	Lic.No/Date:3510044777	
:01/84/050/00157/AM16/	:35/24/040/00021/AM16/	16.07.2015	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The committee decided to ratify the norms as per written comments of TC, Noida vide their letter No.21(28)/15/Adv.Lic/RON/224 dated 12.07.2016, the recommendation based upon the TXC

office letter No. 28/2/2016/Wvg.24 dated 22.06.2016 as detailed below:

S.No.	Export Product	Export Quantity		Import item	Quantity allowed	
1.	Mill made Industrial work wear	4000 Nos	1.	Raw Cotton	4379.00 kgs	
	woven garments Made of cotton 98% and nylon fibre		2.	Nylon Fibre with white metal compound	67.65 kg	
	with white metal compound 2% blended dyed fabrics 255 GMS with 100% cotton dyed fabrics with flame resistant finish 120 GSM lining cloth and quilt filled with SLT 9110 fabric made of Meta Aramid Fibre 95% and Para Aramid Fibre 5% 100 GSM) (Not dyed)		3.	Vat dyes	52.717 kg@ 0.0015 kg/kg	
			4.	Pyrova Tex CP-LF	1335.32 <u>kg@0.045</u> kg/kg	
			5.	Knittex CHN	158.139 kg @0.045 kg/kg	
		95% and Para Aramid Fibre 5%		6.	Turpax ACN-NEW	105.43 <u>kg@0.03</u> kg/kg
			7.	Ultraphill DCW	70.29 kg @0.02 kg/kg	
	Mens Summer Pant		8.	Invadine PBN	17.57 @ 0.005 kg/kg	
	8		9.	FR Thread	96 kg	
			10.	Meta Aramid Fibre	382.47 kg	
				11.	Para Aramid Fibre	20.130kg
			12.	Furnace Oil	As per fuel	

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					policy
			13.	Polyvinyl Alcohol	35.14 kg @ 0.001 kg/kg
2.	Mill made Industrial work wear	12000 Nos	1.	Raw Cotton	13796.220 kg
	garments Made of cotton 98% and nylon fibre with white		2.	Nylon Fibre with white metal compound	202.970 kg
	metal compound (2%)		3.	Vat dyes	165.60 kg
	blended dyed fabrics (255		4.	Pyrova Tex CP-LF	4195.31 kg
	GSM) with 100% cotton dyed		5.	Knittex CHN	496.81 kg
	fabrics with flame resistant		6.	Turpax ACN-NEW	331.209 kg
	finish (120 GSM) lining cloth		7.	Ultraphill DCW	220.806 kg
	and quilt filled with SIT 9110 fabric made of Meta Aramid Fibre 95% and Para Aramid Fibre 5% (100 GSM) (Not dyed) Mens Summer Jacket		8.	Invadine PBN	55.20 kg
			9.	FR Thread	324.00 kg
			10.	Meta Aramid Fibre	1580.00 kg
			11.	Para Aramid Fibre	83.160 kg
			12.	Furnace Oil	As per Fuel policy
			13.	Polyvinyl Alcohol	110.103 kg
3.	Mill made Industrial work wear	1500 Nos	1.	Raw Cotton	1860.47 kg
	garments Made of cotton 98% and nylon fibre with white		2.	Nylon Fibre with white metal compound	25.37 kg
	metal compound 2%		3.	Vat dyes	22.24 kg
	blended dyed fabrics 255 GSM		4.	Pyrova Tex CP-LF	563.40 kg
	with 100% cotton dyed fabrics		5.	Knittex CHN	66.71 kg
	with flame resistant finish (120		6.	Turpax ACN-NEW	44:479 kg
	GSM) lining cloth and quilt filled with SLT 9110 fabric		7.	Ultraphill DCW	29.653 kg
	made of Meta Aramid fibre		8.	Invadine PBN	44.479 kg
	95% and para Aramid Fibre 5%		9.	FR Thread	44.88 kg
	(100 GSM) (Not dyed)		10.	Meta Aramid Fibre	286.85 kg
	Mens Winter Jacket		11.	Para Aramid Fibre	15.098 kg
	The same		12.	Furnace Oil	As per Fuel Policy
			13.	Polyvinyl Alcohol	14.826 kg

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

 Case No.:18/23/84-ALC3/2015
 Party Name:RAMKUMAR TEXTILE PVT. LTD.
 Meet No/Date:7/84- ALC3/2016 07.07.2016
 Status:Deferred

 HQ File
 RLA File
 Lic.No/Date:1310047960 27.08.2015
 Defer Date: 04.08.2016

 11: 01/84/050/00235/AM16/
 :13/24/040/00023/AM16/
 27.08.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the reply of the firm has been received on 02.05.2016. NC decided to refer the same to DC(MSME) for their comments. The case stands deferred for re-listing on 04.08.2016.

Case No.:4/21/84-ALC3/2015 Party Name:LOYAL TEXTILE Meet No/Date:7/84MILLS LTD ALC3/2016
07.07.2016

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HQ File

:01/84/050/00195/AM16/

RLA File

:35/24/040/00027/AM16/

Lic.No/Date:3510044786

03.09.2015

Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The committee decided to ratify the norms as per written comments of TC, Noida vide their letter No.21(28)/15/Adv.Lic/RON/225 dated 12.07.2016, the recommendation based upon the TXC

S.No.	Export Product	Export Quantity		Import item	Quantity allowed		
1.	Mill made Industrial work wear	9250 Nos	1.	Meta Aramid Fibre	3949.71Kg.		
	woven garments made of Meta		2.	Para Aramid Fibre	212.08 Kg.		
	Aramid fibre 93% & Para Aramid fibre 5% and Nylon fibre with white metal compound		3.	Nylon Fibre with white Metal Compound	79.90 Kg.		
	blended dyedfabrics with 155 GSM and Meta Aramid fibre 95% and		4.	Cationic Dyes	57.840 @0.015Kg/ Kg.		
	Para Aramid fibre 5% blended		5.	FR Thread	174.830 Kg.		
	dyed Mesh fabrics 170 GSM -		6.	Furnace Oil	As per Fuel Policy		
	MENS HOOP TAPED SHIRT SPLIECED		7.	Polyvinyl Alcohal	36.010 Kg. @0.010 Kg/Kg		
2.	Mill made industrial work wear	9250 Nos	1.	Meta Aramid Fibre	4058.250 Kg.		
	woven garments made out of -		2.	Para Aramid Fibre	217.920 Kg.		
	Meta Aramid fibre 93% & Para Aramid fibre 5% and Nylon fibre with white metal compound				3.	Nylon Fibre with white Metal Compound	82.230 Kg.
	blended dyedfabrics with 155 GSM and Meta Aramid fibre 95% and			4.	Cationic dyes	59.430 Kg. @0.015Kg/ Kg.	
	Para Aramid fibre 5% blended		5.	FR Thread	174.830 Kg.		
	dyed Mesh fabrics 170GSM - CLOSED FRONTMENS HOOP		6.	Furnace Oil	As per Fuel Policy		
	TAPED SHIRT SPLIECED		7.	Polyvinyl Alcohal	37.380 Kg. @0.010Kg/ Kg.		

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:4/3/84-ALC3/2016	Party Name:SUNNY INTERNATIONAL LTD.	Meet No/Date:7/84- ALC3/2016 07.07.2016	Status:Deferred
 HQ File :01/84/050/00006/AM17/	RLA File :33/24/040/00008/AM16/	Lic.No/Date:3310030257	Defer Date: 04.08.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter issued to the firm on 07.06.2016 to submit the sketch, measurement, CAD/CAM and manufacturing process in this case. The reply of the firm is not received so far. The case stands deferred for relisting on 04.08.2016.

Case No.:1/27/84-ALC3/2015	Party Name:S.K. EXPORTS	Meet No/Date:7/84- ALC3/2016 07.07.2016	Status:Deferred
14 HQ File :01/84/050/00314/AM16/	RLA File :06/24/040/00032/AM16/	Lic.No/Date:0610038245 30.10.2015	Defer Date: 04.08.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the







deficiency letter has been issued to the firm on 04.05.2016 by this Directorate but reply is not received from the firm so far. The case stands deferred for re-listing on 04.08.2016.

Case No.:14/27/84- ALC3/2015	Party Name:SECURITY PRODUCTS PVT. LTD.	Meet No/Date:7/84- ALC3/2016 07.07.2016	Status:Approved
HQ File:01/84/050/00327/AM16/	RLA File :03/95/040/00544/AM16/	Lic.No/Date:0310799931 02.11.2015	Defer Date:07.07.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The committee decided to ratify the norms as per written comments of DIPP vide their U.O. No. 7/221/2016 –TSW dated 23.06.2016 as detailed below:

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Security Thread with Magn Coating	781.250 Kg	Magnetic Printing Ink	100.652 Kg
			Fluorescence Pigment CD 797, SC-27 OR equivalent	2.845 Kg
			Spools (Packing for winding of security thread)	Net to Net
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RA concern may take necessary action subject to compliance of other usual conditions.

	Case No.:2/25/84-ALC3/2015	Party Name:SACOS INDIGO PRIVATE LIMITED	Meet No/Date:7/84- ALC3/2016 07.07.2016	Status: Deferred
16	HQ File :01/84/050/00283/AM16/	RLA File :56/24/040/00029/AM16/	Lic.No/Date:5610004753 20.11.2015	Defer Date: 04.08.2016

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the last reminder has been issued by Deptt. of C&PC on 11.07.2016 in this case. Reply is not received from the firm. NC decided to wait for their reply and defer the case for re-listing on 04.08.2016.

Case No.:6/27/84-ALC3/2015	Party Name: KANPUR PLASTIPACK LTD	Meet No/Date:7/84- ALC3/2016 07.07.2016	Status:Approved
HQ File:01/84/050/00319/AM16/	RLA File :06/24/040/00034/AM16/	Lic.No/Date:0610038262 24.11.2015	*

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Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The committee decided to ratify the norms as per written comments of Deptt of C&PC vide their O.M. No. 46011/60/2011-PCII dated 13.06.2016 as detailed below:

S.No.	Export Proc	luct		Export Quantity	Import item	Quantity allowed in kg per kg content in export product
1.	Flexible Containers	Intermediate	Bulk	100000 Kg	POLYPROPYLENE GRANULES VIRGIN FOR EXTRUSION	1.10 kg
					U.V. STABILISER MASTER BATCH (Additive Master Batch Containing 20% U.V. Stabilizer) VIRGIN	0.02 kg
					YARN (Conductive) VIRGIN	1.05 kg
					TAPE (Conductive) VIRGIN	1.05 kg
					P.P. GRANULES (to be used for manufacture of packing material) VIRGIN FOR EXTRUSION	As per packing policy

* RA concern may take necessary action subject to compliance of other usual conditions.

	Case No.:3/29/84-ALC3/2015	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:7/84- ALC3/2016 07.07.2016	Status: Deferred
18	HQ File :01/84/050/00394/AM16/	RLA File :35/24/040/00047/AM16/	Lic.No/Date:3510044832 08.12.2015	Defer Date: 04.08.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 04.08.2016.

	Case No.:4/1/84-ALC3/2016	Party Name:SUPERHOUSE LTD.,	Meet No/Date:7/84- ALC3/2016 07.07.2016	Status: Deferred
19	HQ File :01/84/050/00473/AM16/	RLA File :06/24/040/00039/AM16/	Lic.No/Date:0610038273 09.12.2015	Defer Date: 04.08.2016

Decision : The Committee considered the case as per agenda and observed that the letter has been issued to RA, Kanpur to furnish the hard copy of the application in this case. NC decided to wait for their reply. The case stands deferred for re-listing on 04.08.2016.

20	Case No.:5/1/84-ALC3/2016	Party Name: CHOWDHARY OVERSEAS LIMITED	Meet No/Date:7/84- ALC3/2016 07.07.2016	Status:Deferred
	HQ File	RLA File	Lic.No/Date:0610038278	Defer Date: 04.08.2016

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Decision: The Committee considered the case as per agenda and observed that the letter has been issued to RA, Kanpur to furnish the hard copy of the application in this case. NC decided to wait for their reply. The case stands deferred for re-listing on 04.08.2016.

	Case No.:1/1/84-ALC3/2016	Party Name:MICAPLY,	Meet No/Date:7/84- ALC3/2016 07.07.2016	Status:Deferred
21	HQ File:01/84/050/00470/AM16/	RLA File :11/24/040/00012/AM16/	Lic.No/Date:1110028183	Defer Date: 04.08.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the reply of the firm has been sent to DIPP on 31.05.2016. NC decided to wait for their comments. The case stands deferred for re-listing on 04.08.2016.

	Case No.:3/1/84-ALC3/2016	Party Name:CLASSIC BINDING INDUSTRIES	Meet No/Date:7/84- ALC3/2016 07.07.2016	Status: Deferred
22	HQ File :01/84/050/00472/AM16/	RLA File :03/94/040/00890/AM16/	Lic.No/Date:0310802103 29.01.2016	Defer Date: 04.08.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and noted that the application has sent to DIPP again on 07.06.2016 for their comments. NC decided to wait for their comments and defer the case for re-listing on 04.08.2016.

Case No.:1/31/84-ALC3/2015	Party Name:GANGA ACROWOOLS LIMITED	Meet No/Date:7/84- ALC3/2016 07.07.2016	Status: Withdrawn
HQ File	RLA File	Lic.No/Date:3010103734	
3 :01/84/050/00447/AM16/	:30/24/040/00046/AM16/	01.03.2016	

Decision: Committee considered the case as per agenda and observed that RA, Ludhiana has informed on 05.07.2016 that the Adv. Authorisation No.3010103734 dated 1.3.2016 was issued under para 4.12 (a) (vi) of current Hand Book of Procedure as per Adhoc Norms fixed by NC in Meeting No. 27/AM-16 held on 14.01.2016 Case No. 339. Accordingly, Committee decided to close the case.

	Case No.:5/7/84-ALC3/2016	Party Name:SHYAMALI EXPORT,	Meet No/Date:7/84- ALC3/2016 07.07.2016	Status: Deferred
24	HQ File :01/84/050/00094/AM17/	RLA File :04/24/040/00261/AM16/	Lic.No/Date:0410161682 03.03.2016	Defer Date: 04.08.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to ask the firm to furnish the CAD and Width of Fabric in this case and deferred the case for re-listing on 04.08.2016.

	Case No.:42/5/84-ALC3/2016	Party Name:SECURITY PRODUCTS PVT. LTD.	Meet No/Date:7/84- ALC3/2016 07.07.2016	Status: Deferred
25	HQ File :01/84/050/00074/AM17/	RLA File :03/95/040/00949/AM16/	Lic.No/Date:0310803060 04.03.2016	Defer Date: 04.08.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the

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application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 04.08.2016.

Case No.:8/3/84-ALC3/2016	Party Name:SURE SAFETY INDIA PVT LTD	Meet No/Date:7/84- ALC3/2016 07.07.2016	Status: Deferred
HQ File :01/84/050/00010/AM17/	RLA File :34/24/040/00316/AM16/	Lic.No/Date:3410041959 10.03.2016	Defer Date: 04.08.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and noted that the deficiency letter has been issued to the firm on 03.06.2016 to furnish the measurement chart, CAD and Manufacturing process of the product in this case. The reply is not received from the firm. NC decided to wait for their reply. The case stands deferred for re-listing on 04.08.2016.

	Case No.:7/5/84-ALC3/2016	Party Name:SURE SAFETY INDIA PVT LTD	Meet No/Date:7/84- ALC3/2016 07.07.2016	Status: Deferred
27	HQ File :01/84/050/00039/AM17/	RLA File :34/24/040/00322/AM16/	Lic.No/Date:3410041960 10.03.2016	Defer Date: 04.08.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to ask the firm to furnish the measurement chart, CAD and Manufacturing process of the product in this case and deferred the case for re-listing on 04.08.2016.

	Case No.:11/5/84-ALC3/2016	Party Name:SURE SAFETY INDIA PVT LTD	Meet No/Date:7/84- ALC3/2016 07.07.2016	Status: Deferred
28	HQ File :01/84/050/00043/AM17/	RLA File :34/24/040/00320/AM16/	Lic.No/Date:3410041961 10.03.2016	Defer Date: 04.08.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to ask the firm to furnish the measurement chart, CAD and Manufacturing process of the product in this case in this case and deferred the case for re-listing on 04.08.2016.

Case No.:6/3/84-ALC3/2016	Party Name: ARVIND LIMITED	Meet No/Date:7/84- ALC3/2016 07.07.2016	Status: Deferred
HQ File	RLA File	Lic.No/Date:0810137400	Defer Date: 04.08.2016
:01/84/050/00008/AM17/	:08/24/040/00437/AM16/	11.03.2016	

Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and noted that the deficiency letter has been issued to the firm on 03.06.2016 to furnish the manufacturing process with wastage at each stage with justification in this case. The reply is not received from the firm. NC decided to wait for their reply. The case stands deferred for re-listing on 04.08.2016.

Case No.:5/3/84-ALC3/2016	Party Name: ARVIND OG	Meet No/Date:7/84-	Status: Deferred
30	NONWOVENS PRIVATE	ALC3/2016	
	LIMITED	07.07.2016	

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HQ File :01/84/050/00007/AM17/ RLA File :08/24/040/00434/AM16/ Lic.No/Date:0810137423 Defer Date: 04.08.2016

15.03.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and noted that the deficiency letter has been issued to the firm on 03.06.2016 to furnish the manufacturing process with wastage at each stage with justification in this case. NC decided to wait for their reply. The case stands deferred for re-listing on 04.08.2016.

Case No.:4/5/84-ALC3/2016	Party Name:POOJA INTERNATIONAL	Meet No/Date:7/84- ALC3/2016 07.07.2016	Status: Deferred
HQ File :01/84/050/00036/AM17/	RLA File :05/24/040/00617/AM16/	Lic.No/Date:0510397999 21.03.2016	Defer Date: 04.08.2016

Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and observed that the deficiency letter has been issued to the firm on 30.06.2016 to furnish the manufacturing process with wastage at each stage with justification of the product in this case. The reply is not received from the firm. NC decided to wait for their reply. The case stands deferred for relisting on 04.08.2016.

Case No.:5/5/84-ALC3/2016	Party Name:SIDDARTH KAPOOR	Meet No/Date:7/84- ALC3/2016 07.07.2016	Status: Deferred
HQ File	RLA File	Lic.No/Date:0210206564	Defer Date: 04.08.2016
32::01/84/050/00037/AM17/	:02/24/040/00206/AM16/	22.03.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to ask the firm to furnish the measurement chart alongwith the width of Fabric of the product in this case and deferred the case for re-listing on 04.08.2016.

	Case No.:16/5/84-ALC3/2016	Party Name:SHAUN FILAMENTS,	Meet No/Date:7/84- ALC3/2016 07.07.2016	Status: Deferred
33	HQ File :01/84/050/00048/AM17/	RLA File :17/24/040/00133/AM16/	Lic.No/Date:1710006291 22.03.2016	Defer Date: 04.08.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 04.08.2016.

Case No.:43/5/84-ALC3/2016	Party Name: ALOK INDUSTRIES LIMITED.	Meet No/Date:7/84- ALC3/2016 07.07.2016	Status: Deferred
HQ File:01/84/050/00075/AM17/	RLA File :03/94/040/01068/AM16/	Lic.No/Date:0310803565 28.03.2016	Defer Date: 04.08.2016

Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and observed that the deficiency letter has been issued to the firm on 30.06.2016 to furnish the manufacturing process, percentagewise use for Modacrylic alongwtih the wastage claimed at each stage of the product in this case. The reply is not received from the firm. NC decided to wait for their reply. The case stands deferred for re-listing on 04.08.2016.

	Case No.:14/5/84-ALC3/2016	Party Name:ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:7/84- ALC3/2016 07.07.2016	Status: Deferred
35	HQ File :01/84/050/00046/AM17/	RLA File :05/24/040/00608/AM16/	Lic.No/Date:0510398056 29.03.2016	Defer Date: 04.08.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 04.08.2016.

Case No.:7/7/84-ALC3/2016	Party Name:SP EXIMS	Meet No/Date:7/84- ALC3/2016 07.07.2016	Status: Deferred
HQ File :01/84/050/00096/AM17/	RLA File :04/24/040/00281/AM16/	Lic.No/Date:0410161763 31.03.2016	Defer Date: 04.08.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to ask the firm to furnish the following information as desired by DC(MSME) vide their U.O. No. 14024/43/2016-L AND H-DCMSME/176 dated 14.07.2016:

- 1. Details of the items to be exported
- 2. Sample /Sketch of each item with marking
- 3. Calculation sheet for computing the quantity of consumption of import item per piece of export item with justification for higher wastage
- 4. CAD of each product with efficiency.

The case stands deferred for re-listing on 04.08.2016.

Case No.:18/5/84-ALC3/2016	Party Name: YUDHISHTHRA KAPUR EXPORTS PVT. LTD.,	Meet No/Date:7/84- ALC3/2016 07.07.2016	Status: Deferred
HQ File	RLA File	Lic.No/Date:0510398115	Defer Date: 04.08.2016
7 :01/84/050/00050/AM17/	:05/24/040/00602/AM16/	01.04.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the reply of the firm has been received on 12.07.2016. NC decided to deferred the case for re-listing on 04.08.2016.

Case No.:8/7/84-ALC3/2016	Party Name:SP EXIMS	Meet No/Date:7/84- ALC3/2016 07.07.2016	Status: Deferred
HQ File :01/84/050/00097/AM17/	RLA File :04/24/040/00282/AM16/	Lic.No/Date:0410161765 01.04.2016	Defer Date: 04.08.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to ask the firm to furnish the following information as desired by DC(MSME) vide their U.O. No. 14024/42/2016-L AND H-DCMSME/178 dated 14.07.2016 in this case:

- 1. Details of the items to be exported
- 2. Sample /Sketch of each item with marking
- 3. Calculation sheet for computing the quantity of consumption of import item per piece of export item with justification for higher wastage

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4. CAD of each product with efficiency.

The case stands deferred for re-listing on 04.08.2016.

Case No.:45/5/84-ALC3/2016

Party Name:PIONEER CALICOS PRODUCTS Meet No/Date:7/84-ALC3/2016 07.07.2016

Approved

HQ File

RLA File

PRIVATE LIMITED

Lic.No/Date:3110066108 04.04.2016

:01/84/050/00077/AM17/ :31/83/040/00181/AM16/ Decision: The Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance

Authorisation issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Moon Pillow/Inlet Covers, size: 79x38 cms. having net content 15,660 sq. meter of 90% Polyester 10% Spandex knitted dyed fabric, GSM-275+/-10% and 15,660 sq. meter of 85% Polyester 15% Polyamide Microplush dyed fabric, GSM-270+/-10%	54,000 Nos.	Processed manmade 90% Polyester 10% Spandex knitted dyed fabric, GSM- 275+/-10%, width-160 cms. Processed manmade 85% Polyester 15% Polyamide Microplush dyed fabric, GSM-270+/-10%, width-	17,496 Sq. meter 17,496 Sq. meter
2.	Nursing Pillow Covers type 510s, size: 42x158 cms. having net content 315 sq. meter of 90% Polyester 10% Spandex knitted dyed fabric, GSM-275+/-10% and	500 Nos.	Processed manmade 90% Polyester 10% Spandex knitted dyed fabric, GSM- 275+/-10%, width-160 cms.	336 Sq. meter
	315 sq. meter of 85% Polyester 15% Polyamide Microplush dyed fabric, GSM-270+/-10%	-	Processed manmade 85% Polyester 15% Polyamide Microplush dyed fabric, GSM-270+/-10%, width- 160 cms.	336 Sq. meter
3.	Neck Pillow Inlet (small), size: 53x21 cms. having net content 60 sq. meter of 90% Polyester 10% Spandex knitted dyed fabric, GSM-275+/-10% and 60 sq. meter of 85% Polyester 15% Polyemide.	500 Nos.	Processed manmade 90% Polyester 10% Spandex knitted dyed fabric, GSM- 275+/-10%, width-160 cms.	72.95 Sq. meter
	of 85% Polyester 15% Polyamide Microplush dyed fabric, GSM- 270+/-10%		Processed manmade 85% Polyester 15% Polyamide Microplush dyed fabric, GSM-270+/-10%, width- 160 cms.	72.95 Sq. meter
4.	Pillow Inlet/Cover, size: 75x40 cms. having net content 90 sq. meter of 90% Polyester 10% Spandex knitted dyed fabric, GSM-275+/-10% and 90 sq. meter	300 Nos.	Processed manmade 90% Polyester 10% Spandex knitted dyed fabric, GSM- 275+/-10%, width-160 cms.	90.60 Sq. meter
	of 85% Polyester 15% Polyamide Microplush dyed fabric, GSM- 270+/-10%		Processed manmade 85% Polyester 15% Polyamide Microplush dyed fabric,	90.60 Sq. meter

			GSM-270+/-10%, width-160 cms.	
5.	Nursing Pillow Inlet/Covers 570, size: 63x21 cms. having net content 115 sq. meter of 90% Polyester 10% Spandex knitted dyed fabric, GSM-275+/-10% and	500 Nos.	Processed manmade 90% Polyester 10% Spandex knitted dyed fabric, GSM- 275+/-10%, width-160 cms.	127 Sq. meter
	115 sq. meter of 85% Polyester 15% Polyamide Microplush dyed fabric, GSM-270+/-10%		Processed manmade 85% Polyester 15% Polyamide Microplush dyed fabric, GSM-270+/-10%, width- 160 cms.	127 Sq. meter
6.	Nursing Pillow Covers type 510m, size: 75x33 cms. having net content 63 sq. meter of 90% Polyester 10% Spandex knitted dyed fabric, GSM-275+/-10% and	100 Nos.	Processed manmade 90% Polyester 10% Spandex knitted dyed fabric, GSM- 275+/-10%, width-160 cms.	
	63 sq. meter of 85% Polyester 15% Polyamide Microplush dyed fabric, GSM-270+/-10%	-	Processed manmade 85% Polyester 15% Polyamide Microplush dyed fabric, GSM-270+/-10%, width- 160 cms.	67.20 Sq. meter
7.	Nursing Pillow Covers type 510s, size: 147x40 cms. having net content 378 sq. meter of 85% Polyester 15% Polyamide Microplush dyed fabric, GSM-270+/-10%	300 Kgs.	Processed manmade 85% Polyester 15% Polyamide Microplush dyed fabric, GSM-270+/-10%, width- 160 cms.	403.20 Sq. meter
8.	Roll Pillow Inlet/Cover filled size: 20x29 cms. having net content 310 sq. meter of 90% Polyester 10% Spandex knitted dyed fabric, GSM-275+/-10%	1000 Nos.	Processed manmade 90% Polyester 10% Spandex knitted dyed fabric, GSM- 275+/-10%, width-160 cms.	338 Sq. meter

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:6/7/84-ALC3/2016	Party Name:BEEKU EXPORTS	Meet No/Date:7/84- ALC3/2016 07.07.2016	Status: Deferred
40	HQ File :01/84/050/00095/AM17/	RLA File :04/24/040/00280/AM16/	Lic.No/Date:0410161789 06.04.2016	Defer Date: 04.08.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to ask the firm to furnish the CAD, Measurement and Sketch of the product in this case and deferred the case for re-listing on 04.08.2016.

Case No.:17/5/84-ALC3/2016	Party Name:PINNACLE CLOTHING CO.,	Meet No/Date:7/84- ALC3/2016 07.07.2016	Status: Deferred
HQ File	RLA File	Lic.No/Date:0510398172	Defer Date: 04.08.2016
:01/84/050/00049/AM17/	:05/24/040/00011/AM17/	12.04.2016	

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Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. As desired by DC(MSME) vide their U.O. No. 14024/42/2016-L AND H-DCMSME/178 dated 14.07.2016 the following information provided to them for their perusal/examination the case:

- 1. Measurement of export item provided by the buyer, indicating export order Number, style number etc.
- 2. Calculation sheet for computing the quantity of consumption of import item per piece of export item with justification.
- 3. Sketch of the garment with marking.
- 4. CAD of the garment with efficiency.

The case stands deferred for re-listing on 04.08.2016.

Case No.:4/7/84-ALC3/2016	Party Name: K H EXPORTS INDIA PRIVATE LIMITED,	Meet No/Date:7/84- ALC3/2016 07.07.2016	Status: Deferred
HQ File :01/84/050/00093/AM17/	RLA File :04/24/040/00006/AM17/	Lic.No/Date:0410161804 15.04.2016	Defer Date: 04.08.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter has been issued by DIPP vide their email dated 06.07.2016 to the firm to furnish the following information in this case:

- i) Detailed calculation of requirement of raw materials for manufacture of export product duly certified by Chartered Engineer.
- ii) Consumption of raw materials with corresponding production of each export product separately for the last three year duly certified by Chartered Accountant, if already manufactured /exported earlier.

The reply is not received from the firm. NC decided to wait for their reply and deferred the case for relisting on 04.08.2016.

Case No.:44/5/84-ALC3/2016	Party Name:SUPERHOUSE LTD.,	Meet No/Date:7/84- ALC3/2016 07.07.2016	Status:Approved
HQ File :01/84/050/00076/AM17/	RLA File: 06/24/040/00001/AM17/	Lic.No/Date:0610038360	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The committee decided to ratify the norms as per written comments of DIPP vide their U.O. No. 7/125/2016 –TWS dated 15.07.2016 as detailed below:

S.No.	Export Product	Export Quantity	Import i	item	Quantity allowed
1	Kids riding breeches made of artificial leather cloth (The content of artificial leather cloth will be 3325 Kgs	23333.00 Numbers	Artificial cloth	leather	3500.00 Kg

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:33/5/84-ALC3/2016	Party Name:SURE SAFETY INDIA PVT LTD	Meet No/Date:7/84- ALC3/2016 07.07.2016	Status: Deferred
44 HQ File	RLA File	Lic.No/Date:3410042083	Defer Date: 04.08.2016
:01/84/050/00065/AM17/	:34/24/040/00010/AM17/	19.04.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to ask the firm to

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furnish the measurement chart, CAD and Manufacturing process of the product in this case and deferred the case for re-listing on 04.08.2016.

Case No.:41/5/84-ALC3/2016	Party Name:RAHMAN INDUSTRIES LTD	Meet No/Date:7/84- ALC3/2016 07.07.2016	Status:Approved
HQ File :01/84/050/00073/AM17/	RLA File :06/24/040/00002/AM17/	Lic.No/Date:0610038366 19.04.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The committee decided to ratify the norms as per written comments of DIPP vide

their U.O. No. 7/218/2016 -TWS dated 14.07.2016 as detailed below.

S.No.	Export Product	Export Quantity		Import item	Quantity allowed per pair											
1	Gents shoes with upper of	40,000	1.	Synthetic Lining	1.75 Sq.foot											
	composition leather & PU sole (weight of sole 850 gms	Pairs	2.	Thermoplastic Sheets for (1) counter	0.014 Sq. mt.											
			3.	Sheet for making insole	0.05 Sq.mt.											
			4.	Thermoplastic cement rod (Polyester)	0.011 Kg											
			5.	Polyol	0.515 Kg											
			6.	Isocynate	0.38335 Kg											
				7.	Catalyst	0.04505 Kg										
															8.	Pigment paste
			9.	Release Agent	0.03825 Kg											
			10.	Toe caps (composite)	Net to net											
			11.	Microfibre leather /synthetic leather	Net to net											

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

Case N	No.:1/5/84-ALC3/2016	Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:7/84- ALC3/2016 07.07.2016	Status: Deferred
46 :01/84	le /050/00033/AM17/	RLA File :03/95/040/00905/AM16/	Lic.No/Date:0310804041 20.04.2016	Defer Date: 04.08.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 04.08.2016.

Case No.:35/5/84-ALC3/2016	Party Name:CITIZEN TECHNICAL TEXTILES PRIVATE LIMITED.	Meet No/Date:7/84- ALC3/2016 07.07.2016	Status: Deferred
HQ File	RLA File	Lic.No/Date:5210041867	Defer Date: 04.08.2016
47 :01/84/050/00067/AM17/	:52/24/040/00003/AM17/	21.04.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to ask the firm to furnish the Manufacturing produces and wastage at each stage of the product in this case and deferred the case for re-listing on 04.08.2016.

Case No.:1/3/84-ALC3/2016	Party Name: ARVIND GOODHILL SUIT MANUFACTURING PRIVATE LIMITED	Meet No/Date:7/84- ALC3/2016 07.07.2016	Status: Deferred
HQ File :01/84/050/00003/AM17/	RLA File :08/24/040/00030/AM17/	Lic.No/Date:0810137775 27.04.2016	Defer Date: 04.08.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. As desired by DC(MSME) vide their U.O. No. 14024/42/2016-L AND H-DCMSME/178 dated 14.07.2016 the following information provided to them for their perusal/examination the case:

- 1. Measurement of export item provided by the buyer, indicating export order Number, style number etc.
- 2. Calculation sheet for computing the quantity of consumption of import item per piece of export item with justification.
- 3. Sketch of the garment with marking.
- 4. CAD of the garment with efficiency.

The case stands deferred for re-listing on 04.08.2016.

Case No.:2/3/84-ALC3/2016	Party Name:ARVIND GOODHILL SUIT MANUFACTURING PRIVATE LIMITED	Meet No/Date:7/84- ALC3/2016 07.07.2016	Status: Deferred
HQ File	RLA File	Lic.No/Date:0810137776	Defer Date: 04.08.2016
:01/84/050/00004/AM17/	:08/24/040/00033/AM17/	27.04.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. As desired by DC(MSME) vide their U.O. No. 14024/42/2016-L AND H-DCMSME/178 dated 14.07.2016 the following information provided to them for their perusal/examination the case:

- 1. Measurement of export item provided by the buyer, indicating export order Number, style number etc.
- 2. Calculation sheet for computing the quantity of consumption of import item per piece of export item with justification.
- 3. Sketch of the garment with marking.
- 4. CAD of the garment with efficiency.

The case stands deferred for re-listing on 04.08.2016.

Case No.:25/5/84-ALC3/2016	Party Name:RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:7/84- ALC3/2016 07.07.2016	Status: Approved
HQ File	RLA File	Lic.No/Date:0510398328	
:01/84/050/00057/AM17/	:05/24/040/00039/AM17/	27.04.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

51	Case No.:3/3/84-ALC3/2016	Party Name:TEXBOND NONWOVENS	Meet No/Date:7/84- ALC3/2016 07.07.2016	Status: Approved	
	HQ File :01/84/050/00005/AM17/	RLA File :04/24/040/00014/AM17/	Lic.No/Date:0410161863 02.05.2016		







Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case by allowing 5% wastage on net content in the export product.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:21/5/84-ALC3/2016	Party Name:RADNIK EXPORTS	Meet No/Date:7/84- ALC3/2016 07.07.2016	Status:Deferred
HQ File :01/84/050/00053/AM17/	RLA File :05/24/040/00048/AM17/	Lic.No/Date:0510398349 02.05.2016	Defer Date: 04.08.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. As desired by DC(MSME) vide their U.O. No. 14024/40/2016-L AND H-DCMSME/169 dated 22.06.2016 the following information provided to them for their perusal/examination the case:

- 1. Sample /Sketch of export item with marking.
- 2. Calculation sheet for computing the quantity of consumption of import item per piece of export item with justification for higher wastage.
- 3. Revised CAD with better efficiency.

The case stands deferred for re-listing on 04.08.2016.

Case No.:32/5/84-ALC3/2016	Party Name:RADNIK EXPORTS	Meet No/Date:7/84- ALC3/2016 07.07.2016	Status: Deferred
HQ File	RLA File	Lic.No/Date:0510398348	Defer Date: 04.08.2016
:01/84/050/00064/AM17/	:05/24/040/00047/AM17/	02.05.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. As desired by DC(MSME) vide their U.O. No. 14024/41/2016-L AND H-DCMSME/170 dated 22.06.2016 the following information provided to them for their perusal/examination the case:

- 1. Sample /Sketch of export item with marking.
- 2. Calculation sheet for computing the quantity of consumption of import item per piece of export item with justification for higher wastage.
- 3. Revised CAD with better efficiency.

The case stands deferred for re-listing on 04.08.2016.

Case No.:39/5/84-ALC3/2016	Party Name:SUPERHOUSE LTD.,	Meet No/Date:7/84- ALC3/2016 07.07.2016	Status:Approved
HQ File	RLA File	Lic.No/Date:0610038377	
:01/84/050/00071/AM17/	:06/24/040/00004/AM17/	03.05.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The committee decided to ratify the norms as per written comments of DIPP vide their U.O. No. 7/125/2016 –TWS dated 15.07.2016 in respect of Adv Authorisation issued in this case as detailed below:

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
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1	Horse Riding Body Protector for kids made from EVA Sponge Sheet 2164.70 Kgs	1920 numbers	1.	EVA Sponge Foam 5184 Kgs Size 114 cms (Width)+/-5%,215 cms
2.	Horse Riding Body Protector for adult made from EVA Sponge Sheet 2917.64 Kgs	1920 numbers		(Length)+/- 5%,5cms(Thickness) +/-5% (TC EVA Sponge Foam)

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

	Case No.:36/5/84-ALC3/2016	Party Name:CITIZEN TECHNICAL TEXTILES PRIVATE LIMITED.	Meet No/Date:7/84- ALC3/2016 07.07.2016	Status: Deferred
55	HQ File :01/84/050/00068/AM17/	RLA File :52/24/040/00008/AM17/	Lic.No/Date:5210041879 04.05.2016	Defer Date: 04.08.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to send the copy of application again to TC, Noida again for their comments. The case stands deferred for re-listing on 04.08.2016.

Case	No.:40/5/84-ALC3/2016	Party Name:S.K. EXPORTS	Meet No/Date:7/84- ALC3/2016 07.07.2016	Status: Deferred
HQ Fi	ile	RLA File	Lic.No/Date:0610038379	Defer Date: 04.08.2016
56 :01/84	-/050/00072/AM17/	:06/24/040/00008/AM17/	05.05.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to ask the firm to furnish the measurement chart, CAD and Sketch of the product in this case and deferred the case for re-listing on 04.08.2016.

	Case No.:2/5/84-ALC3/2016	Party Name:BUILDMET FIBRES PVT LTD.,	Meet No/Date:7/84- ALC3/2016 07.07.2016	Status:Deferred
57	HQ File :01/84/050/00034/AM17/	RLA File :07/24/040/00056/AM17/	Lic.No/Date:0710109837 19.05.2016	Defer Date: 04.08.2016

Decision: The Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, Bangalore. The case stands deferred for re-listing on 04.08.2016.

Case No.:3/5/84-ALC3/2016	Party Name: WILLIAM GOODACRE & SONS INDIA PVT. LTD.,	Meet No/Date:7/84- ALC3/2016 07.07.2016	Status:Deferred
88 HQ File	RLA File	Lic.No/Date:1010059491	Defer Date: 04.08.2016
:01/84/050/00035/AM17/	:10/24/040/00010/AM17/	27.05.2016	

Decision: Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, Cochin. The case stands deferred for re-listing on 04.08.2016.

Case No.:1/7/84-ALC3/2016	Party Name:TORAY .KUSUMGAR ADVANCED TEXTILE PRIVATE LIMITED	Meet No/Date:7/84- ALC3/2016 07.07.2016	Status: Deferred
HQ File :01/84/050/00090/AM17/	RLA File :52/24/040/00014/AM17/	Lic.No/Date:5210041913 30.05.2016	Defer Date: 04.08.2016



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Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. As desired by DC(MSME) vide their U.O. No. 14024/44/2016-L AND H-DCMSME/177 dated 14.07.2016 in this case:

- 1. Details of the coating material used with process used.
- 2. Wastage at each stage of manufacturing.
- 3. Justification for the wastage claimed.

The case stands deferred for re-listing on 04.08.2016.

(60)

Case No.79	M/s. Dulari Exports Pvt. Ltd.	
NC Meeting No. 07/AM-17 dt 07.07.2016	File No.01/84/050/00394AM-15/DES-V	
RA. F.No. 05/24/040/00540/AM09		

Fixation of norms in respect of Advance Authorization No. 0510231444 dated 25.11.2008

Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and observed that the firm has requested on 23.06.2016 for fixation of norms as their case was rejected by NC in its meeting No. 36/84 dated 04.12.2008 in absence of required documents. Now the firm has submitted the required documents along with sample of the export product. Therefore, Committee decided to ratify the norms, the authorization in question as applied by the firm on the basis of documents furnished by the firm.

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(61)

Case No.80	M/s. Sabpam Exports
NC Meeting No. 07/AM-17 dt 07.07.2016	File No.01/84/050/00271AM-16/DES-V
RA. F.No. 05/24/040/00156/AM13	

Re-fixation of norms in respect of Advance Authorization No. 0510330614 dated 25.07.2012

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 14.05.2016 for amendment in quantity of export and quantity of import Sl.No. 2 as applied in respect of Adv. Authorisation No. 0510330614 dated 25.07.2012 in minutes of NC in its meeting No. 07/AM17 dated 07.07.2016. Accordingly, Committee decided to agree to the firm's request to amend amendment in quantity of export and quantity of import Sl.No. 2 as applied in respect of in respect of Advance Authorisation issued in this case as details below:

S.No.	Export Product	Export Quantity Earlier	Export Quantity Now	Import item	Quantity allowed earlier	Quantity Rowsed
1.	Ladies Top made of 100% Polyester Printed woven Fabric GSM 53+/- 10% (HS Code 62064000	105 PC	377 PC	Polyester Printed woven Fabric GSM 53+/- 10%	2.27 Sqm/Pc	2.27 Sqm/Pc
2.	Ladies Paint made of100% Polyester Printed Woven Fabric	272 PC	338 PC	100% Linen unbleached woven fabric width 142 cms GSM 163+/- 10%	2.27 Sqm/Pc	2.66 Sqm/Pc

GSM should be match both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual.

(62)

Case No.81	M/s. Vismaya International	
NC Meeting No. 07/AM-17 dt 07.07.2016	File No.01/84/050/00351/AM-11/DES-V	
RA. F.No. 05/24/040/00375/AM11		

Fixation of norms in respect of Advance Authorization No. 0510283394 dated 08.02.2011

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm's reply has not as desired by NC. Accordingly, Committee decided to ask the firm to furnish the measurement chart and revised CAD with better efficiency and deferred the case for relisting on 04.08.2016.

(63)

Case No.82	M/s. CIL Textiles Pvt. Ltd.
NC Meeting No. 07/AM-17 dt 07.07.2016	File No.01/84/050/11/AM-10/DES-V
RA. F.No. 11/24/040/00028/AM10	

Re-fixation of norms in respect of Advance Authorisation No. 1110021244 dated 09.11.2009.

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 28.04.2016 for correction in import quantity SI. No.4 and delete the sentence which was mentioned below the table in decision of NC on 10.03.2016 in respect of Advance Authorisation No. 1110021244 dated 09.11.2009. Accordingly, Committee decided to ask the firm to submit the shipping bills to use of items No. 4 alongwith complete details. The case stands deferred for re-listing on 04.08.2016.

(64)

Case No.83	M/s. Brij Designs
NC Meeting No. 07/AM-17 dt 07.07.2016	File No.01/84/050/00271AM-16/DES-V
RA. F.No. 05/23/040/00291/AM16	

Re-fixation of norms in respect of Advance Authorization No. 0510395895 dated 13.10.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 15.03.2016 for re-fixation of norms for the export product Ladies dress, style No. CBS161198 as their earlier order has been cancelled by buyer M/s. Thought Bubble Consulting HK Ltd. Accordingly, Committee agreed to the firm's request and refix the norms as per CAD in respect of Advance Authorisation issued in this case as details below:

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1	Ladies Dress made of 100% Polyester Fabric (Dechine), GSM 96+/- 10%, (Style No. CBS161198)	534 PC	100 Polyester Fabric (Dechine), GSM = 96+/- 10%, Width: 58"	4.90 SQM/PC

GSM should be match both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(65)

Case No.84	M/s. Richa Global Exports P. Ltd.
NC Meeting No. 07/AM-17 dt 07.07.2016	File No.01/84/050/00197/AM-16/DES-V
RA. F.No. 05/24/040/00261/AM16	

Re-fixation of norms in respect of Adv. Authorisation No. 0510395467 dated 28.08.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm has requested on 16.05.2016 for enhancement in quantity of input Sl. No. 1 from 0.235 gms to 0.292 gms in respect of Adv. Authorisation No. 0510395467 dated 28.08.2015 which was approved by NC in its meeting No. 22/84 dated 29.10.2015. NC decided to defer the case for re-listing on 04.08.2016.

(66)

20 None

Case No.85	M/s. Concept Clothing
NC Meeting No. 07/AM-17 dt 07.07.2016	File No.01/84/050/00274/AM-13/DES-V
RA. F.No. 05/23/040/00262/AM13	

Re-fixation of norms in respect of Adv. Authorisation No.0510337295 dated 16.10.2012

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm has requested on 09.06.2015 for refixation of norms in respect of Adv. Authorisation No. 0510337295 dated 16.10.2012 which was approved by NC in its meeting No. 31/84 dated 08.11.2012. NC decided to ask the firm to furnish the CAD and measurement chart and deferred the case for relisting on 04.08.2016.

(67)

Case No.86	M/s. G.R.Corporation	
NC Meeting No. 07/AM-17 dt 07.07.2016	File No.01/84/050/00151/AM-12/DES-V	
RA. F.No. 06/24/040/00017/AM12		

Re-fixation of norms in respect of Adv. Authorisation No.0510337295 dated 16.10.2012

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm has requested on 02.02.2016 for fixation of norms in respect of Adv. Authorisation No. 0610022770 dated 07.07.2011 as their case was rejected by NC in its meeting No. 20/84 dated 18.08.2011. NC decided to defer the case for re-listing on 04.08.2016.

(68)

Case No.87	M/s. Savi Leathers
NC Meeting No. 07/AM-17 dt 07.07.2016	File No.01/84/050/00185/AM-14/DES-V
RA. F.No. 05/24/040/00189/AM14	

Fixation of norms in respect of Adv. Authorisation No.0510365117 dated 10.09.2013

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm has requested on 18.05.2016 for reconsider and fixation of norms in respect of Adv. Authorisation No. 0510365117 dated 10.09.2013. Accordingly, Committee decided to ratify the norms as per written comments of DIPP vide their U.O. No. 7/259/2013 –TSW dated 10.06.2016 in respect of Adv Authorisation issued in this case as detailed below:

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1	Leather Pant Mat Black	618 numbers	Stretch Falero Mat Black (Leather)	14832 sq.foot.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(69)

Case No.88	M/s. Kabadi Shankarsa & Co.	
NC Meeting No. 07/AM-17 dt 07.07.2016	File No.01/84/171/041/AM-17/DES-V	
RA. F.No. 07/24/040/00024/AM17		
Fixation of norms in respect of Adv. Author	isation No.0710109701 dated 14.10.2015	

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Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm has requested on 02.05.2016 for fixation of norms in respect of Adv. Authorisation No. 0710109701 dated 14.10.2015. Accordingly, Committee decided to ratify the norms in respect of Adv Authorisation issued in this case on repeat basis as decided by NC in its meeting No. 01/84 dated 09.04.2015 in respect of Adv Authorisation No. 0710107259 dated 23.12.2014 the details as under:

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
2/38 and 80:20 ya	Blankets made out by using 2/38 and 1/16 polyester Acrylic 80:20 yarn in the ratio of 1:1	47524 Kgs	2/38 polyester Acrylic 80:20 blended yarn with +-10%	
	imported		1/16 Polyester Acrylic 80:20 blended yarn with +-10%	

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

(70)

Case No.89	M/s. Kabadi Shankarsa & Co.
NC Meeting No. 07/AM-17 dt 07.07.2016	File No.01/84/171/040/AM-17/DES-V
RA. F.No. 07/24/040/00023/AM17	

Fixation of norms in respect of Adv. Authorisation No.0710109700 dated 25.04.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm has requested on 02.05.2016 for fixation of norms in respect of Adv. Authorisation No. 0710109700 dated 25.04.2016. Accordingly, Committee decided to ratify the norms in respect of Adv Authorisation issued in this case on repeat basis as decided by NC in its meeting No. 01/84 dated 09.04.2015

in respect of Adv Authorisaiton No. 0710107259 dated 23.12.2014 the details as under:

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
Blankets made out by using 2/38 and 1/16 polyester Acrylic 80:20 yarn in the ratio of 1:1 imported	47524 Kgs	2/38 polyester Acrylic 80:20 blended yarn with +-10%		
		1/16 Polyester Acrylic 80:20 blended yarn with +-10%	U	

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

(71)

Case No.90	M/s. Shankar Packagings Ltd
NC Meeting No. 07/AM-17 dt 07.07.2016	File No.01/84/050/00146/AM-16/DES-V
RA. F.No. 03/95/040/00175/AM16	

Fixation of norms in respect of Advance Authorization No. 0310797021 dated 02.07.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the last reminder has been issued to the firm by Deptt. of C&PC on 11.07.2016 to furnish the deficiency letter issued on 04.04.2016. The reply of the firm is not received so far. NC decided to wait for their reply. The case stands deferred for re-listing on 04.08.2016.

(72)

Case No.91	M/s. Shankar Packagings Ltd
NC Meeting No. 07/AM-17 dt 07.07.2016	File No.01/84/050/00147/AM-16/DES-V
RA. F.No. 03/95/040/00174/AM16	
Fixation of norms in respect of Advar	nce Authorization No. 0310797017 dated 02.07.2015

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Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the last reminder has been issued to the firm by Deptt. of C&PC on 11.07.2016 to furnish the deficiency letter issued on 04.04.2016. The reply of the firm is not received so far. NC decided to wait for their reply. The case stands deferred for re-listing on 04.08.2016.

(73)

Case No.92	M/s. Shankar Packagings Ltd
NC Meeting No. 07/AM-17 dt 07.07.2016	File No.01/84/050/00144/AM-16/DES-V
RA. F.No. 03/95/040/00173/AM16	

Fixation of norms in respect of Advance Authorization No. 0310797019 dated 02.07.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the last reminder has been issued to the firm by Deptt. of C&PC on 11.07.2016 to furnish the deficiency letter issued on 04.04.2016. The reply of the firm is not received so far. NC decided to wait for their reply. The case stands deferred for re-listing on 04.08.2016.

(74)

Case No.93	M/s. Jiva Designs Pvt. Ltd.	
NC Meeting No. 07/AM-17 dt 07.07.2016	File No.01/84/171/56/AM-16/DES-V	
RA. F.No. 05/23/039/007/AM15		

Fixation of norms in respect of Annual Advance Authorization No. 0510392813 dated 14.01.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 14.04.2016 for fixation of norms in respect of Annual Adv Authorisation in this case. NC decided to defer the case for re-listing on 04.08.2016.

(75)

Case No.94	M/s. Bharat Silks	
NC Meeting No. 07/AM-17 dt 07.07.2016	File No.01/84/050393/AM-14/DES-V	
RA. F.No. 07/24/040/00430/AM14		

Fixation of norms in respect of Advance Authorization No. 0710102173 dated 14.02.2014

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 25.04.2016 for fixation of norms in respect of Adv Authorisation in this case. NC decided to ask the firm to furnish the CAD, Measurement and Sketch and defer the case for re-listing on 04.08.2016.

(76) •

Case No.95	M/s. Yarnz Exports (P) Ltd	3)
NC Meeting No. 07/AM-17 dt 07.07.2016	File No.01/84/050/00109/AM-16/DES-V	
RA. F.No. 05/24/040/00107/AM16		

Fixation of norms in respect of Advance Authorization No. 0510394628 dated 18.06.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 15.02.2016 for fixation of norms in respect of Advance Authorization No. 0510394628 dated 18.06.2015 as their case was rejected by NC on 26.11.2015 due to non-submission of reply. Accordingly, NC decided to defer the case for re—listing on 04.08.2016.

(77)

Case No.96	M/s. Uniray Medical LLP	
NC Meeting No. 7/AM-17 dt 07.07.2016	File No.01/84/050/00394AM-15/DES-V	
RA. F.No. 03/95/040/00805/AM15		
Fixation of norms in respect of Advance Auth	norization No. 0310792342 dated 24.12.2014	

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Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter has been issued to the firm on 03.06.2016 to furnish the CAD, measurement chart and sketch in this case. The reply of the firm has been received on 28.06.2016. NC decided to defer the case for re-listing on 04.08.2016.

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